

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IA/142/ND/2022 in CP/217/ND/2021

IN THE MATTER OF:

Saxena multispeciality hospital private limited ...	Applicant
Versus	
Tulip multispeciality hospital private limited ...	Respondent

Under Section 241-242

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Zafar Khurshid, Adv. Mohit Kochhar
For the Respondent	: Adv. Pooja M. Saigal, Adv. Kaveri Rawal

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. Ld. Counsel for the Applicant seeks some time to argue the matter. List this matter on **20.08.2024** for further proceedings.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)